

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 432/MP/2019 (with IA No.82/2023)**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of Procurers.
- Petitioner : Sasan Power Limited (SPL)
- Respondent : MPPMCL and Ors.
- Date of Hearing : **20.2.2025**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Buddy Ranganathan, Senior Advocate, SPL  
Shri Venkatesh, Advocate, SPL  
Shri Harsh Vardhan, Advocate, SPL  
Shri Siddharth Nigotia, Advocate, SPL  
Shri Ashutosh Srivastava, Advocate, SPL  
Ms. Shefali Tripathi, Advocate, SPL  
Shri Aditya Singh, Advocate, MPPMCL  
Shri M.G. Ramachandran, Senior Advocate, HPPC  
Ms. Poorva Saigal, Advocate, HPPC  
Ms. Reeha Singh, Advocate, HPPC  
Shri Shubham Arya, Advocate HPPC  
Ms. Shreya Dubey, Advocate, PSPCL  
Ms. Neha Das, Advocate, PSPCL  
Shri Sakya Singha Chaudhuri, Advocate, PSPCL  
Shri Nitin Kala, Advocate, TPDDL  
Shri Kunal Singh, Advocate, TPDDL  
Shri Tanmay Jain, Advocate, TPDDL  
Ms. Kanishka Rawat, Advocate, TPDDL  
Shri Mansoor Ali, Advocate, TPDDL  
Ms. Shefali Sobti, TPDDL

**Record of Proceedings**

During the hearing, the learned Senior counsel for the Petitioner, while pointing out that the matter is to be heard on 'maintainability' and on 'merits, made brief oral submissions on the background of the case. He, however, submitted that in the IA (82/2023) filed by the Petitioner to place on record certain additional documents in support of its claims, some of the Respondents had raised objections, stating that the same can be considered only after a decision on the maintainability of the petition. The learned Senior counsel stated that since these additional documents are to be relied upon by the Petitioner to argue on the question of maintainability, the Respondents may be directed to make their stand clear on the IA filed by the Petitioner.



2. In response, the learned Senior counsel for the Haryana and Rajasthan discoms, clarified that the Petitioner may be permitted to rely on the said additional documents, subject to the Respondents reserving their right to raise the issue on maintainability. The learned counsels appearing for the other Respondents agreed and adopted the said submissions. Accordingly, the Commission allowed the IA and directed that the additional documents be taken on record, subject to just exceptions.

3. The Commission also directed the learned Senior counsel for the Petitioner to file a short note of arguments along with the list of dates and the judgments relied upon by it, on or before **17.3.2025**, after serving a copy to the Respondents, who may file their response, by **27.3.2025**.

4. The Petition will be listed for hearing on **11.4.2025 at 2:30 p.m.**

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

